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IN THE HIGH COURT OF DELHI AT NEW DELHI**RESERVED ON: 01.08.2012
PRONOUNCED ON: 24.08.2012**

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ITA 1638/2006

COMMISSIONER OF INCOME TAX

..... Appellant

Through: Mr. Sanjeev Sabharwal, Sr. Standing
Counsel.

versus

M/S FROSTAIR P.LTD

..... Respondent

Through: Dr. Rakesh Gupta, Ms. Rani Kiyala and Mr. Piyush
Singh, Advocates.**CORAM:****MR. JUSTICE S. RAVINDRA BHAT****MR. JUSTICE R.V. EASWAR****MR. JUSTICE S.RAVINDRA BHAT**

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1. The present appeal is allowed in view of the separate judgment passed today
i.e. 24.08.2012 in *ITA No. 183/2002 titled CIT-IV Vs. M/s Frostair P. Ltd.*

**S. RAVINDRA BHAT
(JUDGE)****R.V. EASWAR
(JUDGE)****AUGUST 24, 2012**